

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 267/99

DATE OF ORDER : 19-02-1999

Between :-

B.M.Satyanarayana

... Applicant

And

1. General Manager,
Rail Nilayam, S.C.Railway, Sec'bad.
2. Chief Personnel Officer,
Rail Nilayam, Sec'bad.

... Respondents

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Counsel for the Applicant : Shri P.P.Vittal

Counsel for the Respondents : Shri C.V.Malla Reddy, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble H.Rajendra Prasad, Member (A)).

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... 2.

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O R D E R

(Per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Sri P.P.Vittal, learned counsel for the applicant and Sri C.V.Malla Reddy, learned Standing Counsel for the Respondents.

2. The applicant, originally a Record Sorter in the Zonal Headquarters, was promoted to Junior Clerk in June, 1982, and allotted to Law Branch in September of the same year. Whereas all other successful candidates (numbering 29) were allotted to other major branches which maintain their own respective seniority lists, the applicant on allotment to Commercial Branch was deputed to work in the Law Section which does not have its own separate staff (Annexure A3 to the OA). Thereafter he did not somehow figure in the seniority list of the Junior Clerks published on 1.1.1998 (Annexure A6 to OA), nor in the list of Senior Clerks published in March, 1998 (Annexure A7 to OA). He is seen to have submitted ~~2 representations~~; two representations addressed to Respondent No.2, one in December, 1997 (Annexure A4 to the OA) and next in May, 1998 (Annexure A5 to the OA). These have not been disposed of yet, according to the applicant.

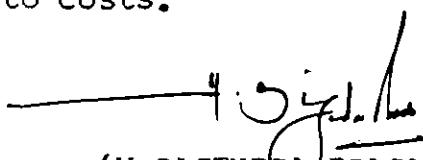
3. This appears to be a relatively straight forward matter and it is likely that the Commercial Branch omitted by oversight to include his name at the proper place, which according to him should be between Sl.Nos.69 and 70 of the Seniority List (page 23, Annexure A7 to the OA). This aspect needs to be looked into and necessary orders are required to be issued as warranted by

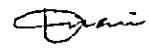
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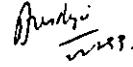
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facts and rules and the merit of the Applicant's claim. This should be done within one month from the date of receipt of a copy of this order.

4. Thus the Original Application is disposed of. No order as to costs.


(H. RAJENDRA PRASAD)
Member (A)


(D.H. NASIR)
Vice-Chairman


Dated: 19th February, 1999.
Dictated in Open Court.

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